

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33781/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in CRLA No. 1821/2011 passed by the High Court of Judicature at Allahabad]

BAHADUR

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

[ONLY IA NO. 177018/2026 IS LISTED UNDER THIS ITEM].....FOR  
ADMISSION

IA No. 177018/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 15-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. S. B Upadhaya, Sr. Adv.  
Mr. Rana Ranjit Singh, AOR  
Mr. Vivek Kumar Singh, Adv.  
Mr. Ravish Singh, Adv.  
Mrs. Akanksha Singh, Adv.  
Mrs. Sweta Singh, Adv.  
Mr. Aniket Rajput, Adv.  
Ms. Saiyam Maan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Prayer seeking exemption from surrendering is declined. The petitioner is granted four weeks time to surrender.
2. Accordingly, I.A. No. 177018/2026 stands disposed of.
3. List the matter on 17.07.2026 along with proof of surrender.

(KANCHAN CHOUHAN)  
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)  
COURT MASTER (NSH)